

ITEM NO.5

COURT NO.12

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 11224/2015

(Arising out of impugned final judgment and order dated 29-10-2014 in RP No. 268/2013 passed by the National Consumers Disputes Redressal Commission, New Delhi)

DEVI LAL PARIKH

Petitioner(s)

VERSUS

HARBANS SINGH & ANR.

Respondent(s)

Date : 28-02-2019 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE HEMANT GUPTA

For Petitioner(s)

Mr. Nitin Bhardwaj, AOR
Mr. Baij Nath Patel, Adv.

For Respondent(s)

Mr. S. C. Patel, AOR

UPON hearing the counsel the Court made the following
O R D E R

Having heard the learned counsel appearing on behalf of the petitioner and the respondents and upon evaluating the record, we find no reason to disagree with the finding which has been recorded by the National Consumer Disputes Redressal Commission ("NCDRC")

The NCDRC has held that there was no medical negligence on the part of the surgeon or the hospital, since the treatment which was administered to the petitioner was consistent with the medically established course of action.

The petitioner was suffering from haemophilia since birth. He was referred to another doctor for initial treatment to control the condition before the Cryosurgery was carried out. When the patient left the hospital of the respondent, there was no bleeding.

The view of the NCDRC does not call for interference.

The Special Leave Petition is, accordingly, dismissed.

Pending application(s), if any, shall stand disposed of.

(MANISH SETHI)
COURT MASTER (SH)

(SAROJ KUMARI GAUR)
BRANCH OFFICER